BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 90 OF 2024

(Under Sec. 18(1) read with Sec. 14, 15, 16 and 17 of the National Green Tribunal Act, 2010)

IN THE MATTER OF

Amit Kumar & Anr ……Applicants

VERSUS

Union of India & Ors. …..Respondents

**INDEX**


| S. No. | Particulars | Page No. |
|---|---|---|
| 1. | Index | 1-2 |
| 2. | Synopsis | 3-4 |
| 3. | List of dates and events | 5-6 |
| 4. | Memo of Parties | 7-8 |
| 5. | Application Under Section 14 & 15(1) r/w Section 18(1) & (2) of the National Green Tribunal Act, 2010 | 9-15 |
| 6. | **Annexure 1 (colly):** True copies of Survey of India (Open Series Map G43D14, G43E2, G43E1, G43E5) showing the origin and course the streams which merge and feed the Buchara Dam; and the course of the Sota river from Buchara Dam until it merges in to the Sabi river | 16-20 |
| 7. | **Annexure 2 (colly):** True copies of the news articles reporting the deteriorating situation of the | 21-30 |

| | | |
|---|---|---|
| | Buchara Dam and failure of the authorities | |
| 8. | **<u>Annexure 3:</u>** True copy of the Time of India news article from November 2019 titled 'Three hurt in blast during illegal mining' | 31-32 |
| 9. | **<u>Annexure 4:</u>** True copy of the layout plan and satellite view of the Keshwana Industrial Area showing narrowed Sota River | 33-34 |
| 10. | **<u>Annexure 5:</u>** Satellite view showing the permanent contruction in the riverbed of Sota River | 35-36 |
| 11. | **<u>Annexure 6:</u>** Satellite views comparing the water stored in the Buchara Dam in October 2012 and November 2022 | 37-38 |
| 12. | Affidavit and verification by the applicants | 39-41 |



Amit Kumar　　　　Kailash Meena

Date: 02.04.2024

Place: New Delhi

## SYNOPSIS

1. That the present application urgently addresses the diminishing existence of the *Sota River* (a tributary of the Sahibi River) which flows through the Kotputli-Behror district of Rajasthan and eventually merges in to the Sahibi River. This river is facing a dire environmental crisis due to a trifecta of challenges: illegal mining/stone crushers operating in its riverbed, unlawful encroachments, and neglected maintenance.
2. That the deep-dug pits left behind by the illegal mining in its riverbed as well as the riverbed of the streams which feeds in to the *Buchara Dam*, have significantly contributed to the diminished existence of the Sota River by obstructing the flow during the rainy season.
3. That the several streams which merge at the *Buchara Dam*, from where the Sota River flows out, have dried up and and hence the Buchara Dam have remained empty for the past several years.
4. That the explosives are illegally used in the blasting boulders, in the illegal mining activities, endangering the lives of the residents.
5. That the diminished existence of the Sota River and dried Buchara Dam has had a profound impact on the region, including drastically lowered groundwater levels, which, as a result, now threaten the livelihoods of neighbouring communities. Subsequently, the Sahibi River lost one of its tributaries.
6. That the local government and relevant authorities have failed in their duty to maintain the river's flow, and restore its vitality, the absence of effective rainwater harvesting strategies exacerbates the crisis. The situation demands urgent judicial intervention to safeguard the Sota River, Buchara Dam and

secure the well-being of human inhabitants and delicate ecosystems.

7. In conclusion, the Sota River, Buchara Dam, faces a critical environmental crisis demanding urgent attention and action. This petition to the Hon'ble National Green Tribunal serves as a plea for justice not only for the river but also for the communities and ecosystems intricately linked to its flow. The revival of the Sota River and the Buchara Dam stands as an imperative and essential for realising sustainable development, water availability, and environmental equity in the region. Hence, the present application before this Hon'ble Tribunal.

5

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 90 OF 2024

IN THE MATTER OF

Amit Kumar & Anr ......Applicants

VERSUS

Union of India & Ors. ......Respondents

**LIST OF DATES AND EVENTS**

| Dates | Events |
|---|---|
| 1994 | Rajasthan State Industrial Development & Investment Corporation Ltd (RIICO) acquired the area in the riverbed of *Sota River*, in which it later established the Keshwani Industrial Area narrowing down the Sota River to a few metres. |
| 2005 onwards | Stone crusher units, Bajri and other mining activities commenced in and around the riverbed of streams feeding the Buchara Dam as well as the Sota River resulting in the slowly drying river ecosystem |
| April 2017 | One, Nityendra Manav approached the Hon'ble NGT Central Zonal Bench [OA No 45/2017] pertaining to the illegal mining activities and the stoner crushers in the region which includes the Buchara Dam and the Sota River |
| 03 October 2017 | Order in the matter of OA No 45/2017 Central Zonal Bench, issued certain directions for the mining and stoner crusher units in the Kotputli region where the Sota River lies. |
| 24 September 2019 | Rajasthan Patrika's article reported the extent of illegal mining taking place in the dried-up Buchara Dam. |
| 24 November 2019 | Three got injured due to explosives while unlawfully mining in the dried-up Buchara dam using explosives. |
| 2019-Present | *Dharnas, padyatras*, and complaints made by the residents to the authorities, but to no avail. |

| | |
|---|---|
| February 2023 | Social activists and the regional farmers handed a complaint to the SDM Kotputli regarding the unchecked illegal mining in the Buchara Dam and Sota River among other concerns. |
| April 2024 | The present application |

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 90 OF 2024

(Under Sec. 18(1) read with Sec. 14, 15, 16 and 17 of the National Green Tribunal Act, 2010)

IN THE MATTER OF

Amit Kumar & Anr ......Applicants

VERSUS

Union of India & Ors. ......Respondents

**MEMO OF PARTIES**

**IN THE MATTER OF:**

1. Amit Kumar
   H No 227, Type II, Kali Bari Apartments, Kali Bari Marg
   Gole Market, New Delhi 110001
   Phone: +91 9050487878 Email: amit0123.ac@gmail.com

2. Kailash Meena
   Village Bharala, PO Mahawa
   District Neem Ka Thana, Rajasthan 332713
   Phone: +91 9928136988
   Email: kailashjeph@gmail.com .....**Applicants**

**VERSUS**

1. Union of India
   Through Secretary, Ministry of Environment, Forest and Climate Change
   Indira Paryavaran Bhawan Jorbagh Road, New Delhi – 110 003
   Phone: 011-20819308 Email: secy-moef@nic.in

2. Department of Water Resources, River Development and Ganga Rejuvenation, Government of India
   Shram Shakti Bhawan, Rafi Marg
   New Delhi - 110001
   Phone: 011-23715919, Email: secy-mowr@nic.in

3. State of Rajasthan
   Through The Chief Secretary
   Government of Rajasthan, Secretariat, Jaipur, Rajasthan 302005

 8

Phone: 0141-2227254, Email: csraj@rajasthan.gov.in

4. Water Resources Department, Government of Rajasthan
   Bhawani Singh Road, C Scheme, Ashok Nagar
   Jaipur, Rajasthan 302005
   Phone: 0141-516 7550, Email: seegovjp.wr@rajasthan.gov.in

5. Ground Water Department, Government of Rajasthan
   Jhalana Institutional Area, Jhalan Doongari
   Jaipur, Rajasthan 302001
   Phone: 0141-2227482, Email: seegovjp.wr@rajasthan.gov.in

6. Rajasthan River Basin & Water Resources Planning Authority, Government of Rajasthan
   Sinchai Bhawan, Jawahar Lal Nehru Marg
   Jaipur, Rajasthan 302017
   Phone: 0141-2711820, Email: chairpersonrba@gmail.com

7. Rajasthan State Pollution Control Board
   4, Jhalana Institutional Area
   Jhalana Doongri, Jaipur, Rajasthan 302004
   Phone: 0141-2711263, Email: member-secretary@rpcb.nic.in

8. Department of Mines & Geology, Government of Rajasthan
   Udyog Bhawan, C Scheme, Ashok Nagar
   Jaipur, Rajasthan 302005
   Phone: 0141-2227112, Email: secy-mines@rajasthan.gov.in

9. Rajasthan State Industrial Development & Investment Corporation Ltd (RIICO)
   Udyog Bhawan, Tilak Marg, Jaipur-302005
   Phone: 0141-2330540, Email: riico@riico.co.in

10. District Collector & Magistrate, Kotputli-Behror District
    District Collector Office Kotputli, Kotputli-Behror District, Rajasthan 303108
    Phone: 09887411078,
    Email: dm.kotputli.behror@rajasthan.gov.in ……**Respondents**

Amit Kumar Kailash Meena

Date: 02.04.2024

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 90 OF 2024

(Under Sec. 18(1) read with Sec. 14, 15, 16 and 17 of the National Green Tribunal Act, 2010)

IN THE MATTER OF

Amit Kumar & Anr …...Applicants

VERSUS

Union of India & Ors. …...Respondents

To

The Hon'ble Chairperson and Companion Member of the National Green Tribunal

The Humble Application of the Applicants abovenamed

**MOST RESPECTFULLY SHOWETH:**

1. That the present application is filed under Section 14 & 15(1) read with Section 18(1) & (2) of the National Green Tribunal Act, 2010 (hereinafter referred to as the 'NGT Act'), by the applicants, interested in environmental protection and ecological restoration.
2. That the present application respectfully addresses the Hon'ble National Green Tribunal, urgently drawing attention to the alarming condition of the Sota River in the Kotputli-Behror district of the state of Rajasthan and flowing in to Sahibi River. Historically, this river has been a vital source of water for local communities and agriculture. However, due to illegal encroachments and mining activities, the river's health has deteriorated drastically, resulting in its near-complete disappearance and a severe decline in groundwater levels in the region.

3. That the once-thriving river system of Buchara Dam and Sota River is now in a state of profound neglect, demands immediate and comprehensive judicial scrutiny and action. The applicants, representing a concerned segment of society with enduring connections to the land and its people, respectfully implore the Tribunal's engagement to halt the ongoing environmental degradation and initiate robust revival measures. The need for the Tribunal's intervention is underscored by the systemic failures that have allowed such a vital natural resource to languish, highlighting a broader crisis of environmental governance and stewardship in the region.

**FACTS:**

4. That the origin of the Sota River, traces to several smaller streams which originate close to the villages of Kali Khera, Theekariya, Chosala, Cheeplata etc. in the Kotputli-Behror district. These streams feed the Buchara Dam from where the Sota river flows through several villages and merges in to the Sahibi river close to the Jalalpur village of the Kotputli-Behror district of Rajasthan.
5. That historically, the Sota River has been a tributary of the Sahibi River and has played a vital role in sustaining agriculture, supporting biodiversity, and serving as a lifeline for several villages along its course. True copies of Survey of India (Open Series Map G43D14, G43E2, G43E1, G43E5) showing the origin and course the streams which merge and feed the Buchara Dam; and the course of the Sota river from Buchara Dam until it merges in to the Sabi river is annexed as **Annexure 1 (colly)**.
6. That the Sota River is on the verge of extinction due to multiple reasons including the major ones listed below:

   *a. Illegal Stone Crushers and Mining Activities:* The Sota River faces degradation due to unregulated mining activities and the operation of the Stone Crushers in the riverbed of Sota River as well as the streams feeding they Buchara Dam. The deep pits

created because of the illegal mining activities are left in the riverbed and these deep pits stop the water from flowing further into the river.

*b. Unlawful Encroachments:* Unauthorized constructions along the riverbed of Sota River as well as the streams feeding they Buchara Dam, disrupt the natural flow and alter the ecosystem. The illegal encroachments are mainly done by the stone crusher units operating in the riverbed. In addition, at several places, there are illegal encroachments by the neighbouring farmers using the riverbed for cultivation, hindering the flow of the rainwater.

*c. Neglected Maintenance*: There haven't been ample efforts from the relevant authorities, and hence, this lack of proper rainwater harvesting, and river management practices such as check dams etc. exacerbates the crisis.

True copies of the news articles reporting the deteriorating situation of the Buchara Dam and failure of the authorities in maintaining it, are annexed as **Annexure 2 (colly)**.

7. That illegal explosives are frequently used in the mining activities which is dangerous for the local residents. There have been several incidents of the accidents as a result of using the blasting/explosives in the mining one such incident took place in November 2019 when three people were seriously injured and was widely reported in media such as in Times of India titled - *'Three hurt in blast during illegal mining'*. A true copy of the Time of India news article from November 2019 titled 'Three hurt in blast during illegal mining' is annexed as **Annexure 3.**

8. That Rajasthan State Industrial Development & Investment Corporation Ltd (RIICO) established the Keshwana Industrial Area in the riverbed of the Sota River, narrowing down the riverbed to merely a drain. It is pertinent to mention that Rajasthan State Industrial Development & Investment Corporation Ltd (RIICO) alleges to have acquired the land for the establishment Keshwana Industrial Area in 1994. A true copy of the layout plan and satellite view of the Keshwana

Industrial Area showing narrowed Sota River is annexed as **Annexure 4**.

9. That there are several illegal permamnent estalishments in the riverbed of the Sota River such as the RPS International School in Sotanala. In addition, several industrial units of the Keshwana Industrial Area are constructed in the riverbed of Sota River. A satellite view showing the RPS International School constructed in the riverbed of Sota River is annexed as **Annexure 5**.

10. That at several places, the public road crossing the dried up riverbed of Sota River have no bridge and constructed in the riverbed.

11. Beyond its immediate environmental ramifications, the degradation of the Sota River as well as the Buchara Dam has broader societal impacts, disrupting the socio-economic fabric of the local communities. Agriculture, a primary livelihood for many in the region, has suffered due to the unreliable water supply, with the loss of biodiversity further diminishing the natural resilience of local ecosystems. The degradation of the Sota River represents not only an ecological crisis but also a looming socio-economic challenge, underscoring the urgency of a coordinated revival effort.

12. It is further submitted that the Sota River's decline has exacerbated water scarcity issues and loss of groundwater, pushing the community towards unsustainable water sources and practices. The loss of the Sota River as a natural water source has heightened dependencies on groundwater extraction, accelerating the depletion of these reserves and leading to a vicious cycle of water insecurity. This situation has magnified the imperative for the river's revival, not only as an environmental endeavour but as a crucial step towards sustainable development and ensuring water security for future generations.

13

13. That the problem of illegal operations of stone crushers, mining activities, and encroachments have been reported in the media time and again to which the responsible authorities have turned their face away and there is no hope of any action to be taken by them pertaining to these illegal activities hindering the flow of Sota River.

14. That the Buchara Dam contributed to the groundwater recharging as well as to store the rainwater which was then passed to the villages for irrigation. In the past, the Sota river was used by approximately 10,000 farmers in 20 different villages for the irrigation purposes and hence is a lifeline for the farmers of the region. Due to the disappearance of the river streams filling up the Buchara Dam, the water collection in the Dam has stopped. Satellite views comparing the water stored in the Buchara Dam in October 2012 and November 2022 are annexed as **<u>Annexure 6</u>**.

15. That in view of the aforesaid facts and conditions, the applicants are filing the present application before the Hon'ble National Green Tribunal on the following, amongst other grounds which the applicants may take at the time of hearing after craving leave of this Hon'ble Tribunal:

**GROUNDS:**

16. That the environmental degradation of the Sota River is directly threatening the region's ecological balance, loss of groundwater, and contributing to the water scarcity in the region.

17. That the ongoing negligence of the authorities and the dust/pollution from the illegal stone crushers, as well as the usage of blasting explosives in the illegally operating mining activities, compromise the fundamental human right to a clean and healthy environment. The lack of effective enforcement of existing environmental regulations has led to a scenario where the river's deterioration continues unabated, impacting not only

the immediate area but also contributing to larger-scale environmental issues such as biodiversity loss and climate change impacts. The situation presents a clear failure in upholding the principles of sustainable development and environmental justice, warranting immediate judicial review and intervention to rectify these oversights and initiate a comprehensive restoration strategy for the Sota River.

18. The river's decline poses an existential threat to regional ecological integrity and undermines the economic foundation of agricultural communities. The disappearance of the Sota River contravenes both the spirit and the letter of environmental protection laws, infringing upon the community's fundamental Right to a Clean Environment. Hence, immediate and coordinated efforts are essential to halt further damage and initiate the river's restoration process.

19. That the grounds mentioned above collectively underscore the severe degradation of the Sota pataRiver and the negligence of the responsible authorities, highlighting a systemic failure to enforce environmental regulations and protect vital water resources. These issues, exacerbated by unchecked illegal mining activities, illegal encroachments, and inadequate necessitate urgent intervention. Hence, there is an urgent need for comprehensive rejuvenation efforts under the oversight of this Hon'ble Tribunal to revive the Sota River, restore the ecological balance and ensure the well-being of the affected communities.

**LIMITATION:**

20. The pressing nature of this application is underscored by the continuous environmental degradation and the potential for irreparable damage to the river's ecosystem and adjacent communities. A prompt action facilitated by the Tribunal's directives is critical to commence remedial measures, enforce pollution controls, and instigate sustainable river management practices, thereby preventing further deterioration of the Sota River's health.

**PRAYER**

16. In light of the outlined facts and circumstances, it is most respectfully and humbly prayed that the Hon'ble Tribunal may be pleased to:

a. Direct the respondent authorities to conduct a comprehensive environmental assessment of the Sota River, Buchara Dam and of the river streams merging into the Buchara Dam, documenting their current state, listing all past and present illegal mining & stone crushing activities, areas of illegal encroachments, and to report the findings to this Hon'ble Tribunal.

b. Order the immediate removal of all mining activities and illegal encroachments along the basin of Sota River and enforce measures in accordance with the Environmental Protection Act, 1986, and other relevant guidelines.

c. Mandate the implementation of a sustainable river rejuvenation plan for the Sota River that includes measures for rainwater harvesting, groundwater recharge, construction of check dams, and the restoration of native flora and fauna, in line with the National Water Policy and the principles of sustainable development.

d. Direct the establishment of a monitoring committee comprising environmental experts, local community representatives, and government officials to oversee the execution of the rejuvenation plan and ensure compliance with this Tribunal's directives.

e. Pass any such other or further order as this Hon'ble Tribunal may deem fit and proper in the current facts and circumstances of the case

Amit Kumar Kailash Meena

Date: 02.04.2024

Place: New Delhi

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL

ZONAL BENCH, BHOPAL

**Annexure 1 (colly)**

IN

ORIGINAL APPLICATION NO. 90 OF 2024

ON BEHALF OF

Amit Kumar & Anr ……Applicants

IN THE MATTER OF

Amit Kumar & Anr ……Applicants

VERSUS

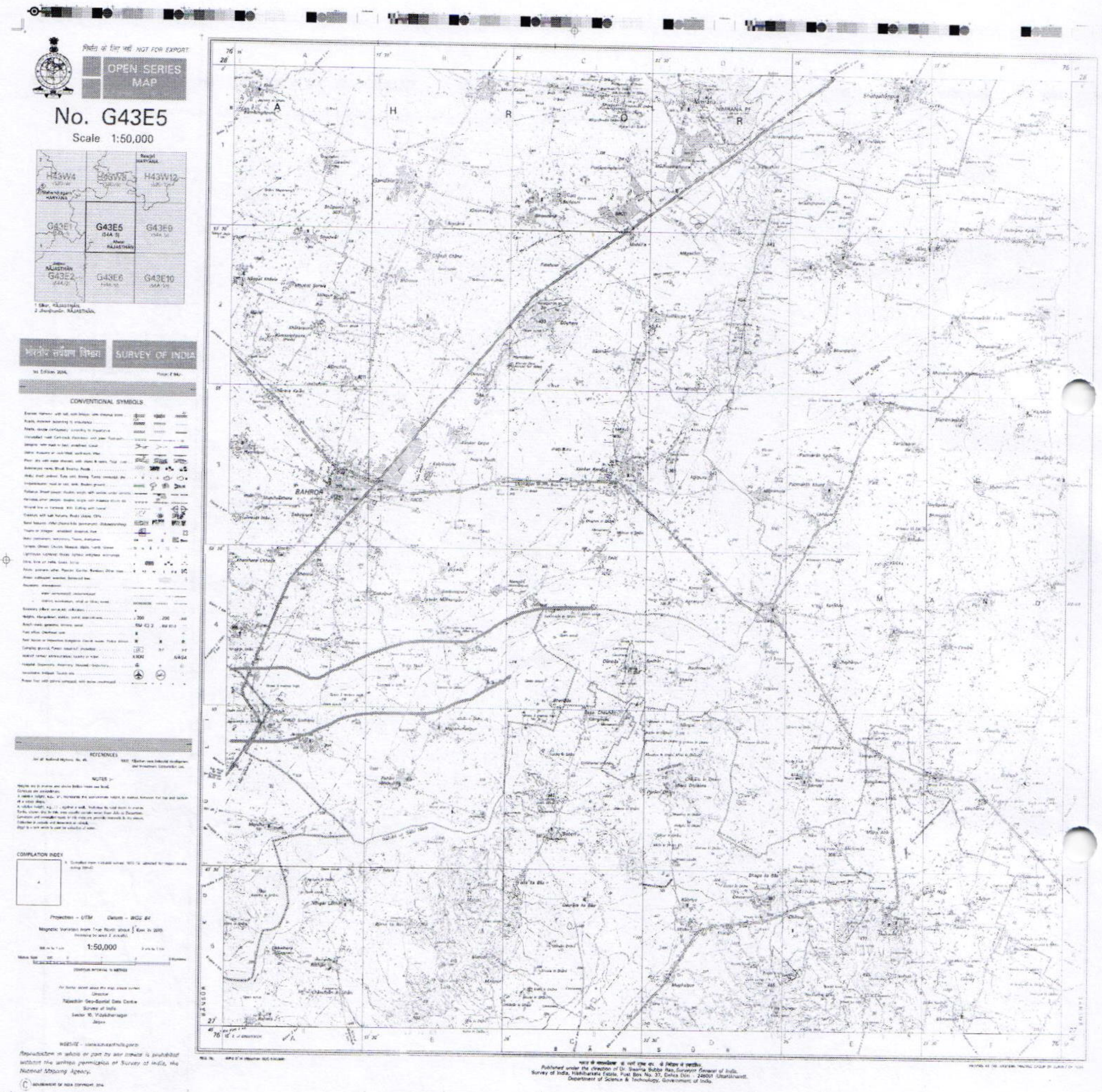
Union of India & Ors. ……Respondents

OPEN SERIES MAP
No. G43D14
Scale 1:50,000
G43D14
CONVENTIONAL SYMBOLS
1:50,000
GADRATA PROTECTED FOREST

NOT FOR EXPORT
OPEN SERIES MAP
No. G43E2
Scale 1:50,000
G43D13
G43E1
G43E5
RĀJASTHĀN
HARYĀNA
G43D14
G43E2
G43E6
G43D15
G43E3
G43E7
SURVEY OF INDIA
1st Edition 2014.
CONVENTIONAL SYMBOLS
KOT PUTLI
K O T P U T L I
1:50,000

19

OPEN SERIES MAP
No. G43E1
Scale 1:50,000
G43E1
CONVENTIONAL SYMBOLS
Nangal Chaudhri
1:50,000


NOT FOR EXPORT
OPEN SERIES MAP
No. G43E5
Scale 1:50,000
H43W4
H43W12
HARYANA
G43E1
G43E5
RAJASTHAN
G43E9
G43E2
G43E6
G43E10
SURVEY OF INDIA
CONVENTIONAL SYMBOLS
REFERENCES
NOTES :-
COMPILATION INDEX
Projection – UTM
Datum – WGS 84
1:50,000
Rajasthan Geo-Spatial Data Centre
Survey of India
Sector 10, Vidyadharnagar
Jaipur
Reproduction in whole or part by any means is prohibited without the written permission of Survey of India, the National Mapping Agency.
BAHROR
HARYANA

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL

ZONAL BENCH, BHOPAL

**Annexure 2 (colly)**

IN

ORIGINAL APPLICATION NO. 90 OF 2024

ON BEHALF OF

Amit Kumar & Anr …...Applicants

IN THE MATTER OF

Amit Kumar & Anr …...Applicants

VERSUS

Union of India & Ors. …...Respondents

दैनिक नवज्योति
Since 1936
www.dainiknavajyoti.com



# बुचारा बांध : 35 किमी का जलदाता भारी बारिश में भी पानी को तरसा

## बांध 1996 में पूरा भरा था, इसके बाद आज तक नहीं भरा

जब से बनाड़ी बांध बना, बुचारा में पानी नहीं आया: इस बांध के ओवरफ्लो पानी को काम लेने के लिए 1992 में बनाड़ी ग्राम में बांध बनाया गया था। संयोगवश जिस दिन से यह बांध बना उस दिन से बुचारा बांध में पानी की आवक बन्द हो गई।

प्रागपुरा। जयपुर जिले के पावटा तहसील के बुचारा ग्राम में रियासत काल में सन 1889 में 34.250 फीट भराव क्षमता वाले बुचारा बांध से एक मुख्य नहर व 4 वितरिकाओं द्वारा करीब 35 किलोमीटर की 25000 हैक्टेयर भूमि में सिचाई होती थी व 10 किलोमीटर का जलस्तर बना रहता था। यह बांध 1996 में पूरा भरा था, इसके बाद बारिश की लगातार कमी व बांध में पानी की आवक प्रमुखत: सीकर जिले से होती है। इस क्षेत्र में ऐनीकट बन जाने से यह बांध आज तक नहीं भरा। बांध की जानकारी देते हुए सिंचाई विभाग के सहायक अभियन्ता यशवीर सिंह ने बताया कि गत साल इस बांध में करीब 34 फीट पानी की आवक हुई थी। इस बांध में वर्तमान में पानी नहीं है। बांध में पानी नहीं होने से क्षेत्र के वीरान होने की संभावना बन रही है। भूमिगत जल स्तर के नीचे जाने के आसार प्रबल होने के कारण क्षेत्र में खेती व पशुपालन प्रभावित होगा। बांध के पास रहने वाले बलबीर मीणा ने बताया कि जब से इस बांध में पानी की आवक घटी है तब से फसलें प्रभावित हुई हैं। इस बांध के पास रहने वालों का मवेशी पालन का धन्धा भी बन्द हो गया है। क्योंकि पीने के पानी के भी लाले पड़ गए हैं। इस बांध से मुख्य नहर 7 किलोमीटर लम्बी टसकोला ग्राम तक गई है। टसकोला ग्राम सिंचाई विभाग की चौकी है। यहां से एक वितरिका 8.4 किलोमीटर की पावटा होने किराडोद ग्राम तक दूसरी वितरिका 5.1 किलोमीटर लम्बी भौनावास होते हुए फतेहपुरा तक तीसरी वितरिका 3.06 किलो मीटर लम्बी रामपुरा तक व चौथी वितरिका 5.76 किलोमीटर लम्बी पण्डितपुरा तक गई है। सहायक अभियन्ता यशवीर सिंह ने बताया कि 1996 के बाद पानी की कमी के कारण नहरों में पानी छोड़ना बन्द कर दिया गया।

जब से बनाड़ी बांध बना, बुचारा में पानी नहीं आया: इस बांध के ओवरफ्लो पानी को काम लेने के लिए 1992 में बनाड़ी ग्राम में बांध बनाया गया था। संयोगवश जिस दिन से यह बांध बना उस दिन से बुचारा बांध में पानी की आवक बन्द हो गई जिससे बनाड़ी बांध पानी संग्रहण की बजाय अवैध बजरी खनन का मुख्य केन्द्र बन गया। बनाड़ी बांध में रोज करीब 100 ट्रॉली बजरी की निकाली जा रही है। रियायत कालीन बांध होने के कारण जयपुर महाराज बुचारा में आखेट के लिए आते थे और कई दिनों तक यहां विश्राम करते थे।

# बुचारा बांध की नहर में गंदगी का आलम: बुचारा बांध की नहर कचरे से अटी, बारिश होते ही सड़क तबालब, स्कूल-कॉलेज में भर जाता है पानी

पावटा 12 घंटे पहले

खेतड़ी राजघराने की ओर से पावटा इलाके के किसानों को सिंचाई करने व जलस्तर बढ़ाने के लिए 124 साल पहले बनाई गई बुचारा बांध की नहर आज अपना अस्तित्व खो चुकी है। बारिश की कमी से बुचारा बांध तक पानी नहीं पहुंचने से करीब 25 साल से पानी का बहाव नहीं आया।

अब नहर में पानी नहीं आने से लोग नहर में कचरा डाल रहे हैं, इससे नहर कचरे से अटी हुई है। 20 साल पहले तक सिंचाई विभाग की ओर से नहर की सफाई कराई जाती थी। अब सफाई का बजट बंद हो जाने से नहर कचरे से अट गई है। बारिश होते ही पानी नहर में नहीं जाकर सड़क पर बहता रहता है। जिससे राहगीरों के साथ-साथ राजकीय महाविद्यालय व सरकारी स्कूल में पानी भर जाता है। विद्यार्थियों को परेशानी होती है।

सन 1889 में खेतड़ी राजघराने के राजा जब खेतड़ी जा रहे थे, तब रास्ते में रूकने के बाद बुचारा में बांध का निर्माण कराया था। इसके बाद वे यहां शिकार करने के लिए रुकते थे। उन्होंने बुचारा बांध से 31 किलोमीटर लंबी नहर बनवाई थी। जिससे नहर में आने वाले पानी से किसानों सिंचाई करते थे। कुछ समय से सिंचाई विभाग इस ओर ध्यान नहीं दे रहा है। नहर कचरे से जाम हो गई। हल्की बारिश में भी नहर ओवरफ्लो हो जाती है। सरकारी कॉलेज, राजकीय विद्यालय सहित निजी विद्यालय व आसपास के गांवों के मार्ग पानी से लबालब हो जाते हैं। विद्यार्थियों व ग्रामीणों की आवाजाही बाधित हो जाती है। लोगों ने बताया कि एक ओर तो केंद्र सरकार व राज्य सरकार प्रदेश का जलस्तर बढ़ाने के लिए ईआरसीपी लाने के लिए बयानबाजी कर रही है। दूसरी ओर, कस्बे में सिंचाई विभाग की अनदेखी के चलते नहरों की सफाई केवल कागजों में की जा रही है। कचरे के कारण पानी का निकास बंद है। लोगों ने बताया कि बुचारा बांध से निकलकर 31 किलोमीटर के एरिये में फैली नहर टोरडा, टसकोला, पंडितपुरा, भूरीभडाज, पावटा, प्रागपुरा, जोधपुरा होते हुए राजनोता के पास साबी नदी तक जाती है। इस रूट पर करीब 20 ग्राम पंचायत के 10 हजार किसान परिवार नहर से सिंचाई करते थे। लेकिन बारिश कम होने से बुचारा बांध में पानी नहीं भरने से नहर में पानी आना बंद हो गया। करीब 25 साल पहले तक नहर में पानी आता था। अब नहर में पानी नहीं आने से जलस्तर गिरने से किसानों को भी इस बांध से सिंचाई का लाभ नहीं मिल रहा है। सवाल : नहरों की सफाई के लिए कितना बजट आ रहा है? जवाब : एक रुपए भी बजट नहीं आ रहा है। सवाल : कितने साल से बजट नहीं आ रहा है? जवाब : पिछले 20 साल से बजट नहीं आ रहा है। सन 2003 में करीब एक करोड़ रुपए का बजट आया था, इसके बाद नहीं आया। सवाल : अब सफाई कैसे कराओगे? जवाब : अपने स्तर से ही सफाई कराई जाएगी। सवाल : बजट क्यों नहीं आ रहा है? जवाब : जब कोई बांध में या नहर में पानी आता है तब ही बजट आता है। इस बांध में पानी आ ही नहीं रहा।

20 ग्राम पंचायतों के किसान करते थे इस नहर से सिंचाई

दैनिक भास्कर



# बुचारा बांध पानी को तरसा, कभी पावटा क्षेत्र की बुझाता था प्यास

6 वर्ष पहले

पावटा ग्रामीण|बुचारा बांध से निकलने वाली नहर के पानी को कंट्रोल करने के लिए सिंचाई विभाग के अनेक गांवों में जगह- जगह बनाए गए दरवाजे अब अतीत की याद दिलाते हुए नजर आते है।

जानकारी के मुताबिक बरसात के दिनों में क्षेत्र के सबसे बड़े बुचारा बांध पानी की अावक अधिक हो जाने पर नहर द्वारा एक गांव से दूसरे गांव में पानी निकाल दिया जाता था। इससे बांध में पानी की मात्रा अधिक नहीं बनी रहे। बरसात के अलावा अन्य दिनों खेतों में सिंचाई करने के लिए बांध से पानी नहर द्वारा छोड़ा जाता था। एक गांव में पानी की पूर्ति होने पर नहर पर पानी रोकने व खोलने के लिए बनाए गए दरवाजों को बंद करके दूसरे गांव की तरफ जाने वाले पानी के दरवाजों को खोल दिया जाता था। इस तरह बारी- बारी से एक -एक गांव में नहर के पानी से सिंचाई की जाती थी।

गत 25 वर्षो से सीमित मात्रा में वर्षांत के होने से नहर से पानी बहना तो दूर बांघ ही पानी से अच्छी तरह नहीं भरता। पानी की कमी से नहरों से बहकर आने वाले पानी को रोकने व एक तरफ से दुसरी तरफ डायवर्ड करने के लिए गांवों में नहर सीमा में बने हुए ये लोहे के दरवाजे अब अतीत को याद दिलाते हुए नजर आते है।

**पानी आवक बढ़ने पर खोले जाते थे दरवाजे**

**भैनावास, टसकोला, टोरडा गुजरान, फतेहपुरा आदि गांवों के बुजुर्गो ने बताया कि बुचारा बांध में जब भी पानी की आवक अधिक होती थी तो नहर के बीच में बने हुए सभी दरवाजों को खोल दिया जाता था। ताकि बांध में क्षमता से अधिक पानी नहीं भरे। गर्मी के दिनों में खेतों में सिंचाई के लिए नहरों में पानी छोड़ा जाता था। इस दौरान नहर रास्ते में पानी के बहाव को रोकने के लिए गांवों में बनाए गए दरवाजे बारी- बारी से खोले जाते थे जिससे सभी गांवों के किसानो को सिंचाई के लिए पर्याप्त पानी मिल सके।**

**सिंचाई के लिए दर्जनों गांवों को मिलता था पानी**

**बुचारा बांध का पानी सिंचाई के लिए टोरडा गुजरान, टसकोला, पण्डितपुरा, रामपुरा, द्वारिकपुरा, दांतिल, कूनेड़, भूरीभडाज, पावटा, प्रागपुरा, खेलना, फतेहपुरा, जोधपुरा, मंढा आदि गांवों के लोगों को सिंचाई के लिए नहर के माध्यम से मिलता था। गत 25 वर्षो से वर्षात कम होने से अब नहर का पानी तो क्या नहर की जमीन ही धीरे -धीरे अतिक्रमण से लुप्त होने लगी है।**

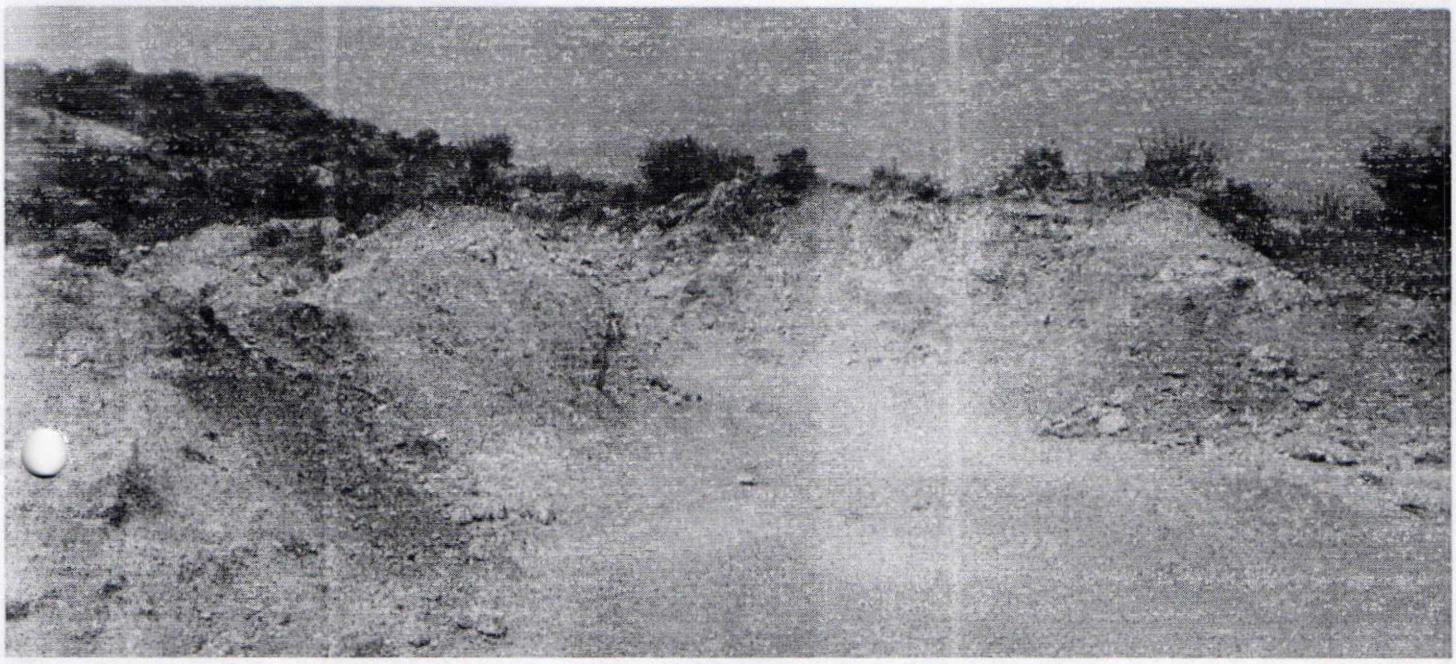
25 पत्रिका



# अवैध खनन : खनन माफियाओं की दबंगई, मौके पर जाने से कतराते हैं अधिकारी

बस्सी | Published: Sep 24, 2019 06:23:39 pm | Submitted by: Satya Satya Prakash Sharma

-कई साल से बांध क्षेत्र में हो रहा अवैध खनन, हर रोज निकालते हैं 200 ट्रेक्टर- ट्रॉली



खनन माफियाओं की दबंगई, मौके पर जाने से कतराते हैं अधिकारी

-प्रतिदिन लाखों रुपए के राजस्व का नुकसान

शाहपुरा/पावटा।

पावटा परिक्षेत्र के बुचारा, पंच पहाड़ी, पाछूडाला, भूरी भडाज, रामपुरा, कालीबाय, फतेहपुरा समेत दो दर्जन स्थानों पर डेढ़ दशक से अवैध खनन बे-रोकटोक जारी है। प्रशासन की अनदेखी से खनन माफिया अवैध खनन कर चांदी कूट रहे हैं।

मजे की बात तो यह है कि खनन माफियाओं की दबंगई के कारण बुचारा व बनाड़ी बांध क्षेत्र में खान विभाग के अधिकारी कार्रवाई करना तो दूर मौके पर जाने से भी कतराते है।

यहीं हालात कालीबाय व भूरी भडाज गांव का है। यहां औसतन 200 ट्रैक्टर -ट्रॉली बजरी के रोज निकाली जाती है। बनाड़ी बांध जिसकी डूब क्षेत्र का मुआवजा दिए जाने के बाद भी करीब 10 साल से लगातार बांध क्षेत्र में बजरी खनन हो रहा है।

सीकर सीमा से सटे बुचारा ग्राम सहित कालीबाय आदी ग्रामों सहित 10 किलोमीटर की परिधि में वन विभाग की जमीन पर 15 सालों से बेरोकटोक अवैध खनन हो रहा है। इस क्षेत्र में कीमती पत्थर फेल्सपार व क्वार्टज सहित चेजा पत्थर आदी कीमती पत्थर बड़े पैमाने पर निकाला जा रहा है।

इसी प्रकार पंच पहाडी फतेहपुरा पाछूडाला सहित कई ग्रामों में बडी तादाद में चेजा पत्थर के करीब 100 ट्रक रोज निकल रहे है। बुचारा ग्राम में अवैध खनन से निकाला जा रहा पत्थर अजीतगढ़, सीकर जिले व जयपुर के कई गांवों में लगे पत्थर पिसाई के प्लान्टों में पहुंचाया जा रहा है।

क्षेत्र में बड़े पैमाने पर फलफूल रहे इस अवैध कारोबार से सरकार को रोज लाखों रुपए का चूना लग रहा है।

बनाड़ी बांध में भूमीगत जल स्त्रोतों को काटकर खनन कार्य किया जा रहा। यहां गत दिनों खान ढह जाने से एक जने की मौत भी हो चुकी है, लेकिन मिलीभगत से मामले को दुर्घटना का रूप देकर रफा-दफा कर दिया गया।

अवैध खनन माफियाओं की दबंगई

बुचारा ग्राम में गत साल खनन माफिया अवैध खनन को रोकने गए पुलिस दस्ते पर हमला कर पुलिस द्वारा पकडे गए ट्रैक्टर व व्यक्तियों को छुडा ले गए थे। इधर, बनाड़ी बांध में किए जा रहे खनने के बारे में सिंचाई विभाग के सहायक अभियन्ता यशवीर सिंह चौधरी का कहना है कि बनाडी बांध पर बिना पुलिस सुरक्षा जाना संभव नहीं है। पुलिस सुरक्षा मिलती भी नहीं है।

इधर, एक पुलिस अधिकारी का कहना है कि पावटा बुचारा व बनाड़ी सहित अन्य अवैध खनन क्षेत्रों में निगरानी के लिए अवैध खनन माफियों के व्यक्ति जगह जगह बैठा रखे है। पुलिस के क्षेत्र में जाते ही अपना सूचना तन्त्र सक्रिय कर माफियाओं को मौके से हटा देते है।

करोड़ों रुपए के सड़क मार्ग छलनीं

इस अवैध खनन के साथ ही ओवर लोडिंग का काम भी बडे पैमाने पर फलफूल रहा है। जिससे नारायणपुरा से प्रागपुरा, पावटा से बुचारा व काली बाय खेलना से बावड़ी, भोनावास से पावटा आदी कई रोड जिनकी लागत करीब 140 करोड़ से भी अधिक है, खस्ताहाल हो चुके हैं। गत दिनों 58 करोड की लागत से पावटा से नारहेडा तक एमडीआर रोड का निर्माण हुआ है।

यह रोड अवैध बजरी परिवहन की भेंट चढ़ गया। अवैध खनन के काम में विस्फोटक सामग्री काम में ली जाती है। यदि कभी विस्फोट हो जाए तो बड़ा हादसा हो सकता है।

इनका कहना है—

-अवैध खनन खनन रोकने के लिए अमीचन्द एम ई विजिलेन्स को लगा रखा है। मेरे पास तो केवल चार्ज है। —संजय शर्मा, सहायक अभियन्ता, खनन विभाग।

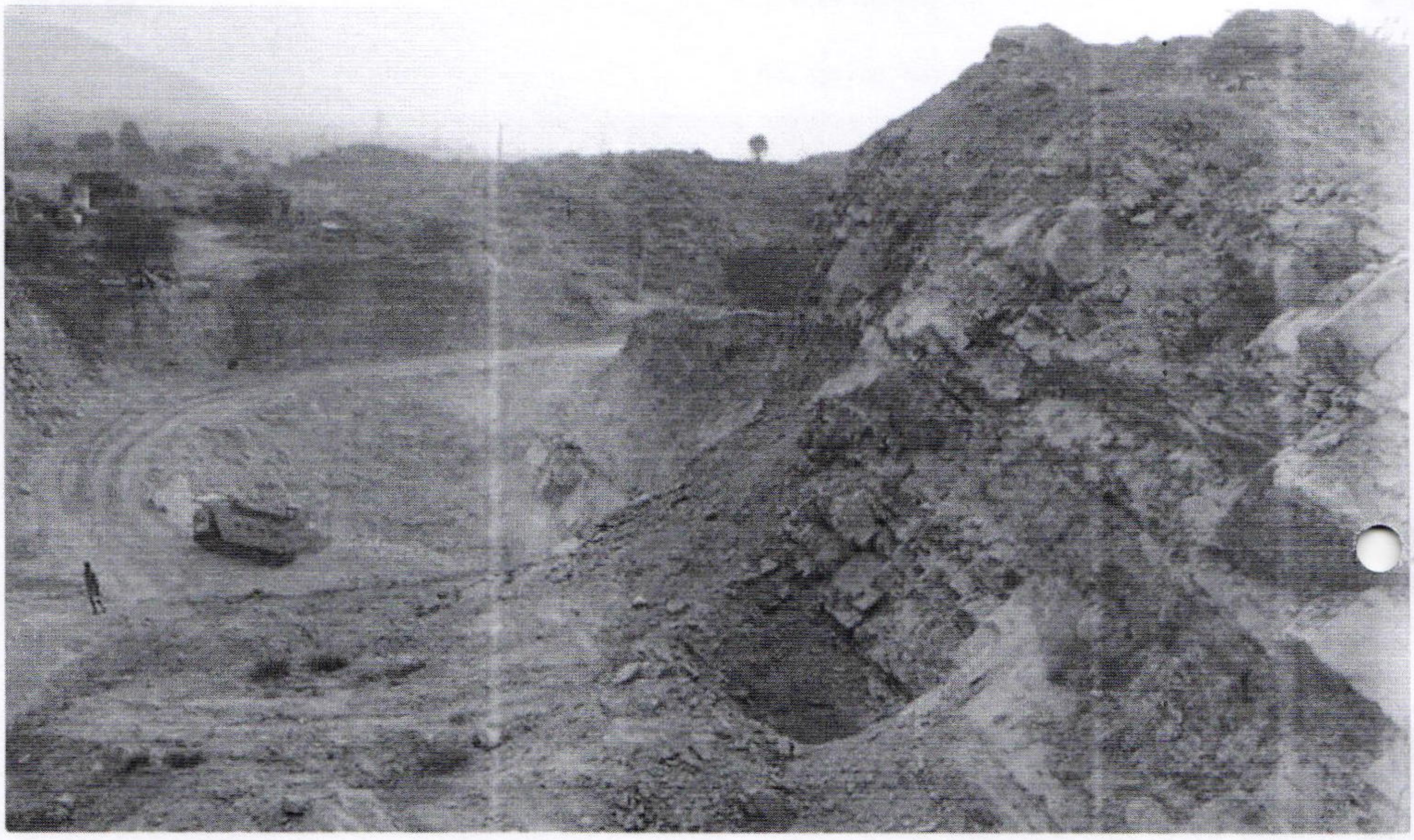
मेरे पास कोई सुरक्षा गार्ड नहीं है। कई बार मुझ पर हमला होने की नौबत आ गई। पुलिस सहयोग नहीं करती है। ऐसी स्थिति में कार्रवाई संभव नहीं है। अवैध खनन क्षेत्रों में जान हथेली पर लेकर जाना पड़ता है। ——-अमीचंद, एमई सतर्कता, खनन विभाग।

ऐसी अवैध खनन की [illegible] संबंधित क्षेत्र में आवश्यक कार्रवाई की जाएगी। —[illegible] अधिकारी, कोटपुतली।

# पहाड़ी छोड़ रहे ना धरती, कूट रहे चांदी

बस्सी | Published: Feb 12, 2019 06:53:41 pm | Submitted by: Teekam saini

पावटा परिक्षेत्र खनन में अवैध खनन धड़ल्ले से



पहाड़ी छोड़ रहे ना धरती, कूट रहे चांदी

**पावटा (जयपुर).** पावटा परिक्षेत्र खनन माफियाओं के लिए सोने की खान साबित हो रही है। क्षेत्र में बुचारा, पंच पहाड़ी, पाछूड़ाला, भूरी-भड़ाज, रामपुरा, फतेहपुरा सहित दो दर्जन स्थानों पर गत एक दशक से अवैध खनन हो रहा है। इसके बावजूद पुलिस व खनन विभाग मूक दर्शक बनाकर तमाशा देख रहा है। बुचारा व बनाड़ी बांध क्षेत्र में तो खनन माफियाओं की दबंगाई से विभाग के अधिकारी जाने से भी कतराते हैं। यही हाल कालीबाय व भूरी भड़ाज का है। यहां औसतन 200 ट्रैक्टर-ट्रॉली बजरी की रोज निकाली जा रही हैं, वह भी राजकीय व कृषि भूमि से। बनाड़ी बांध में 10 साल से बजरी खनन हो रहा है। इधर, बुचारा में बेशकीमती फल्सफार व चेजा पत्थर तथा फतेहपुरा, पाछूडाला सहित कई ग्रामों में चेजा पत्थर के करीब 100 ट्रक रोज निकल रहे हैं। अवैध खनन से निकले जा रहे इस पत्थर को सीकर के अजीतगढ़ सहित जयपुर जिले के कई गांवों में भेजा जा रहा है। क्षेत्र में फल-फूल रहे इस कारोबार से सरकार को रोज लाखों का चपत लग रही है।

**खनन माफियाओं की दबंगई**

हालात यह है कि बुचारा ग्राम में गत साल अवैध खनन को रोकने गए पुलिस दस्ते पर खनन माफियों ने हमला कर पुलिस द्वारा पकड़े गए ट्रैक्टर व गिरफ्तार आरोपियों को छुड़ा लिया। सहायक सिंचाई अभियंता यशवीर सिह चौधरी का कहना है कि बनाडी बांध पर बिना पुलिस सुरक्षा जाना संभव नहीं है। कभी भी कोई हमला हो सकता है। इधर, एक पुलिस अधिकारी का कहना है कि पुलिस के क्षेत्र में आते ही माफिया संसाधनों को मौके से हटा देते है। ऐसे में कार्रवाई कैसे करें।

**लोवरलोड वाहनों से सड़क खस्ताहाल**

इस व्यापार में सचांलित लोवरलोड वाहनों से यहां की सड़कें खस्ताहाल हो रही है। नारायणपुरा से प्रागपुरा, पावटा से बुचारा व काली बाय खेलना से बावड़ी, भोनावास से पावटा आदि कई सड़कें जिनकी लागत करीब 140 करोड़ से भी अधिक है। पूरी तरह मिट चुकी हैं। गत दिनों 58 करोड़ की लागत से पावटा से नारहेड़ा तक एमडीआर रोड का निर्माण हुआ था। यह रोड भी अवैध बजरी परिवहन की भेंट चढ़ गई।

पत्रिका



# बुचारा बांध क्षेत्र की जमीन पर अवैध खनन

बस्सी Published: [illegible] Submitted by: Arun sharma

तीन विभागों के अधिकारियों ने किया दौरा बुचारा बांध क्षेत्र की जमीन पर अवैध खनन पावटा . बुचारा ग्राम में रविवार को बांध क्षेत्र की सरकारी भूमि में अवैध खनन के दौरान ब्लॉस्टिंग से हुए हादसे के बाद सोमवार को तीन विभागों के अधिकारी खनन क्षेत्र का दौरा किया। क्षेत्र में सिंचाई विभाग, खान विभाग एफएसएल टीम के अधिकारी मौके पर पहुंचे।

बुचारा बांध क्षेत्र की जमीन पर अवैध खनन

खान विभाग के सहायक अभियन्ता संजय शर्मा ड्राफ्ट मैन सुशील कुमार, सिचाई विभाग के सहायक अभियन्ता यशवीर सिंह चौधरी, पावटा नायब तहसीलदार नरेश कुमार शर्मा, प्रागपुरा थाना प्रभारी सहित कई अधिकारी खनन स्थल पर जाकर मौका मुआयना किया।

प्रागपुरा थाने के कार्यवाहक थाना प्रभारी रामस्वरूप ने बताया कि खननकर्ता संतोष सतपाल व सुगनचन्द मीणा अवैध ब्लास्टिंग कर रहे थे। इस दौरान खान में ***** बनाकर बारूद भर दी गई। बारूद नहीं चलने पर तीनों बारूद से भरे ***** के पास गए तो जाते ही अचानक विस्फोट हो गया। इससे तीनों जख्मी हो गए। जिनका एसएमएस में उपचार [illegible]है। सिंचाई विभाग के सहायक अभियन्ता यशवीर सिंह ने बताया कि बुचारा बांध के डूब क्षेत्र में ४०० एकड़ जमीन है। इसमें अधिकांश भूमि पर अवैध खनन किया जा रहा है।

डेढ़ दशक से
अवैध खनन

गौरतलब है कि १५ सालों से यहां अवैध खनन हो रहा है, लेकिन कई प्रभावशाली लोगों का संरक्षण होने के बाद व पुलिस व प्रशासन की मिली भगत से कोई कार्यवाही नहीं होती है। इधर, सामाजिक कार्यकर्ता नितेन्द्र मानव ने मुख्यमंत्री को एक ज्ञापन भेज कर एनजीटी के आदेशों की पालना कर सरकार से पुलिस बल लगाने की मांग की है।

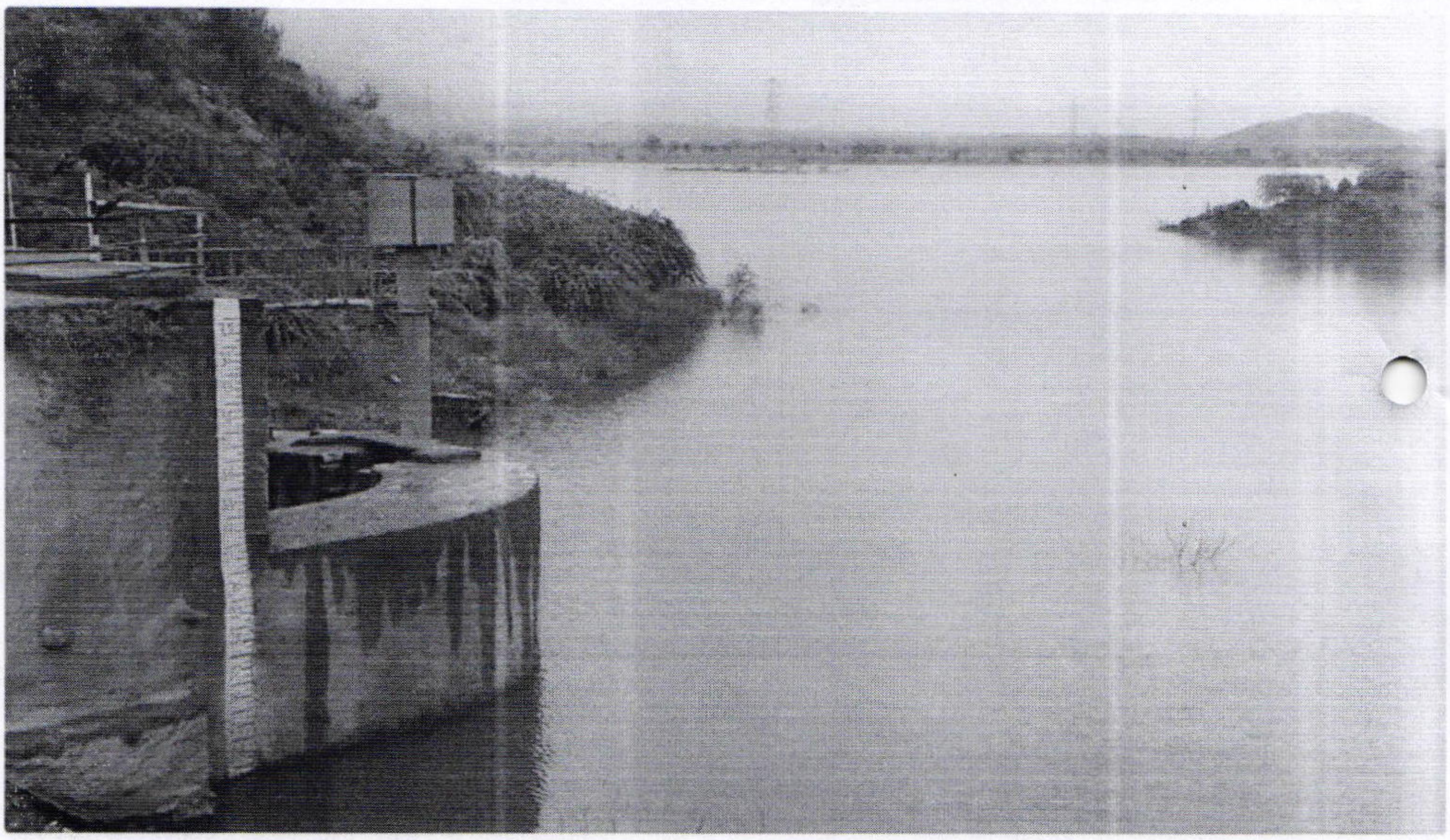
पुलिस बल का आश्वासन

खान विभाग के अधिकारियों से बुचारा क्षेत्र में पूर्व की भांति पुलिस बल तैयार करने की मांग की, जिस पर अधिकारियों ने पुलिस बल लगाने आश्वासन दिया। मानव ने बताया कि दायर जनहित याचिका 45/2017 पर सुनवाई करते हुए कोटपूतली के कल्याणपुरा बुचारा आदि गांवों में उच्च स्तर पर हो रहे अवैध खनन पर अंकुश लगाने के लिए दस हथियार बंद पुलिसकर्मियों को तैनात किए गए थे, लेकिन चुनावों को देखते हुए बल हटा दिया गया। इससे खनन माफिया ने बेखौफ अवैध खनन कर रहे हैं।

# प्यासे रह गए बांध, तलहटी तक ही पहुंचा पानी

बस्सी | Published: Oct 02, 2018 09:13:23 pm | Submitted by: Arun sharma

प्यासे रह गए बांध, तलहटी तक ही पहुंचा पानी-स्लग...मानसून की बेरूखी से बांधों में नहीं हुई पानी की आवकब्लर्ब.....जब मानसून मेहरबान होता था तो क्षेत्र के प्रमुख बांध पानी से लबालब हो जाते थे। किसानों में खुशी दौड़ पड़ती थी। मगर कई सालों से सूखे बांध इस बार भी मानसून की बेरुखी से प्यासे ही रह गए। हालांकि कुछ बांधों की तलहटी में पानी पहुंचा लेकिन वह भी अब सूख गया है। पावटा के बुचारा बांध में जरूर 28 फीट पानी आया था। जो अब 22 फीट ही रह गया है। एक अ'छी बारिश के बाद मानसून की बेरूखी से बांधों में पानी की आवक नहीं हो पाई।



प्यासे रह गए बांध, तलहटी तक ही पहुंचा पानी

शाहपुरा ञ्च पत्रिका. क्षेत्र में छींतोली, धूलकोट, बुचारा, बनेड़ी, जवानपुरा धाबाई, जमदेई, शिखर गट्टा और नींझर बांध है। इनमें से बुचारा बांध को छोड़कर किसी भी बांध में पानी नहीं है। हालांकि जवानपुरा धाबाई, जमदेई और नींझर बांध में सालों बाद थोड़ा बहुत पानी आया था लेकिन वह भी अब सूख गया है। करीब दो साल पहले सिंचाई विभाग और स्थानीय प्रशासन ने बांधों में पानी आवक के रास्तों से अतिक्रमण भी हटाया था। सिंचाई विभाग के मुताबिक मुख्य कारण पर्याप्त बारिश का नहीं होना और नदी, नालों में मिट्टी खुदाई की वजह से बांध में पर्याप्त पानी आवक नहीं हो पाती है। (कासं)

बुचारा बांध में 28 की जगह 22 फीट ही रह गया पानी-
पावटा के बुचारा बांध में इस बार 28 फीट पानी की आवक हुई थी। लेकिन एक अ'छी बारिश के बाद मौसम की बेरुखी से पानी की आवक नहीं हो पाई। धीरे-धीरे बांध में पानी सूखता जा रहा है। वर्तमान में करीब 22 फीट ही बचा है। बांध के भराव से करीब 30 किमी के दायरे में जलस्तर बढ़ता था। सिंचाई के लिए यहां पक्की नहरे भी बनी हुई है। जिनसे करीब 18 साल पहले सिंचाई के लिए पानी की आपूर्ति की जाती थी। बांध के अधीन पावटा, टसकोला, टोरड़ा, पुरषोत्तमपुरा, भूरी भड़ाज, भुनावास में अभी भी पक्की नहरे है। बांध का निर्माण वर्ष 1950 से पहले निर्माण हुआ था। वर्ष 2009-10 में 29 फीट पानी था। इस बार 28 मीटर पानी आया है।

बांधों पर एक नजर-
-वर्ष 2000 से पहले लुहाकना में धूलकोट बांध का निर्माण हुआ और इसके बाद से ही पानी नहीं आया।
-वर्ष 1950 से पहले बनेड़ी बांध का निर्माण हुआ। इसमें भी पानी नहीं आया। वर्तमान में सूखा पड़ा है।
-वर्ष 2000 से पहले जवानपुरा बांध का निर्माण हुआ है। इसमें भी बनने के बाद से पानी नहीं आया। इस बार थोड़ा बहुत पानी आया था। जो सूख गया है।

-वर्ष 1971 से पहले जमदेही बांध का निर्माण हुआ। वर्ष 1981-82 में बांध आधा भरा था। वर्तमान में सूखा है।
-वर्ष 2000 से पहले देवन में शिखर गट्टा बांध का निर्माण हुआ और अब सूखा है।

-वर्ष 2000 से पहले नींझर बांध का निर्माण हुआ है। इसमें भी इस बार ही थोड़ा पानी आया है।
-वर्ष 1993 में बहडोदा बांध का निर्माण हुआ और पानी भी आया था। इसके बाद पानी नहीं आया।

फैक्ट फाइल-
बांध गहराई चौड़ाई
छींतोली 22.06 फीट 861 घन मीटर
धूलकोट 11.04 35.97
बुचारा 34.03 578
बनेड़ी 16.10 176
जवानपुरा धाबाई 7.02 116.27
जमदेई 10 96.76
शिखर गट्टा 26.02 70.79
नींझर 11.04 26.48
इनका कहना है-

कई सालों बाद बुचारा बांध में 28 फीट पानी आया है। जबकि अन्य बांधों में पानी की आवक नहीं हो पाई है। हालांकि कुछ बांधों में थोड़ा बहुत पानी आया था लेकिन वह भी सूख गया है। एक अ'छी बारिश के बाद मौसम की बेरुखी रही।
-यशवीरसिंह चौधरी, सहायक अभियंता, सिंचाई विभाग, शाहपुरा

# अवैध खनन पर प्रतिबंध की मांग: ग्रामीणों ने किया सांकेतिक धरना प्रदर्शन, पावटा एसडीएम को सौंपा ज्ञापन

कोटपूतली 3 घंटे पहले

ग्रामीणों ने निकाला पैदल मार्च

अवैध खनन पर पूरी तरह प्रतिबंध लगाने की मांग को लेकर पावटा कस्बे के दर्जनों गांवों के ग्रामीणों ने पैदल मार्च कर सांकेतिक धरना प्रदर्शन किया। इस दौरान ग्रामीणों ने पावटा एसडीएम राजवीर सिंह यादव को ज्ञापन सौंपा। ग्रामीणों ने अवैध खनन, अवैध ब्लास्टिंग, रात्रि में खनन पर पूरी तरह प्रतिबंध लगाने की मांग की। जिसके बाद एसडीएम ने मौके पर माईनिंग विभाग के एएमई लक्ष्मीचंद मीना और सर्वेयर चेतन मीना को बुलाकर धरणार्थियों से वार्ता की। वार्ता के बाद किसी भी खनन पट्टों में रात को किसी भी प्रकार की खनन गतिविधि नहीं करने, क्षेत्र के सभी खनन पट्टों में डीप होल ब्लास्टिंग पर रोक लगाने, बुचारा बांध क्षेत्र में किसी प्रकार की खनन गतिविधि नहीं किए जाने पर सहमति बनी। जिसके बाद धरना स्थगित किया गया।

## ये लोग रहे मौजूद

इस दौरान खनन ग्रस्त संघर्ष समिति के राधेश्याम शुक्लावास, पूरण यादव, बनवारी लाल शास्त्री, जयसिंह यादव, यादराम यादव, प्रमोद कुमार गुर्जर, उमराव पोसवाल, सुरज्ञान गुर्जर, श्रीराम गुर्ज कृष्ण डेलीगेट, दीपक मीणा, मुकेश मीणा, दीपक मीणा, हरिराम गुर्जर, मदन योगी, राजू योगी, राजेश सैनी, प्रहलाद यादव, रामनिवास वर्मा, जगदीश आर्य, यादराम, फिरोज खान समेत बड़ी संख्या में ग्रामीण मौजूद रहे।

# अवैध खनन पर रोक की मांग, एस.डी.एम. को ज्ञापन सौंपा

**पावटा, (निसं)।** उपखण्ड अधिकारी पावटा राजवीर सिंह यादव कि अध्यक्षता में मंगलवार को किसान नेताओं व सामाजिक कार्यकर्ताओं व सिंचाई विभाग व माइनिंग विभाग के अधिकारियों के साथ बैठक का आयोजन कर ज्ञापन सौंपा।

■ किसान नेताओं व सामाजिक कार्यकर्ताओं ने कार्यवाही नहीं होने पर 20 फरवरी से आंदोलन की चेतावनी दी

जिसमें सामाजिक कार्यकर्ता राधेश्याम शुक्लावास ने बताया कि बुचारा बांध के कैचमेंट एरिया में मुख्यमंत्री राजस्थान सरकार के हस्तक्षेप के बाद अवैध खनन पर रोक भी लगी हैं। वहीं आरएसी के जवान दिन रात तैनात हैं। लेकिन अवैध खनन कि पैलन्टी व दोषियों की गिरफ्तारी व बुचारा गांव कि सीनियर सैकेण्डरी स्कूल की भूमि से खनन सामग्री के वाहनों का अवैध रास्ता हटवाया जाने, बुचारा बांध सहित इसके साथ लगते वनक्षेत्र व चारागाह, ग़ैर मुमिकन पहाड, सीवायचक भूमि से करीब 500 करोड रूपये कि अवैध खनन की पैनल्टी वसूल कर राजस्व को बढ़ाने तथा अवैध खनन पर अंकुश लगाने, अब तक जितने लोगों ने अवैध खनन किया है उनके खिलाफ एफआइआर दर्ज कर शीघ्र गिरफ्तारी करने, सिंचाई विभाग कोटपुतली के एईएन यशवीर सिंह की मिलीं भगत से बुचारा बांध को लूटा गया है।

अवैध खनन कराने वालों में ये मुख्य भूमिका में हैं। इनके खिलाफ एफआइआर दर्ज कर कार्यवाही करने की मांग करते हुए शीघ्र कार्यवाही नहीं होने पर 20 फरवरी से किसानो व सामाजिक संगठनों के द्वारा आंदोलन व अनिश्चितकालीन धरना प्रदर्शन शुरू करने की बात कही। जिसमें सम्पूर्ण जिम्मेदारी प्रशासन कि होगी। वही एसडीएम राजवीर यादव ने कमेटी गठित कर एक सप्ताह में उक्त सभी मांगों पर कार्यवाही करने का ठोस आश्वासन दिया तथा उक्त सभी मांगों पर सहमति जताई। किसान नेता शैतान सिंह यादव, किसान इस दौरान नेता विक्रम सिंह यादव कूनेड, सुभाष आर्य द्वारिकपुरा, हवलदार राजेन्द्र यादव द्वारिकपुरा, मुकेश मीणा द्वारिकपुरा, किसान नेता रामकुवार पूर्व सरपंच टोरडा, पुरण यादव सामाजिक कार्यकर्ता लाडाकाबास, किसान नेता रामकरण गुर्जर रामपुरा, शिवराम पावटा, जयराम बनाडी, उस्मान खान प्रागपुरा, अशोक पटेल कालीबाय, शिशराम गुर्जर सरपंच प्रतिनिधि बुचारा, सहित माइनिंग विभाग के एईएन धर्मसिंह मीना, सर्वेयर चेतन मीना, सिंचाई विभाग एईएन यशवीर सिंह, मौजूद रहे।

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL

ZONAL BENCH, BHOPAL

**Annexure 3**

IN

ORIGINAL APPLICATION NO. 90 OF 2024

ON BEHALF OF

Amit Kumar & Anr …...Applicants

IN THE MATTER OF

Amit Kumar & Anr …...Applicants

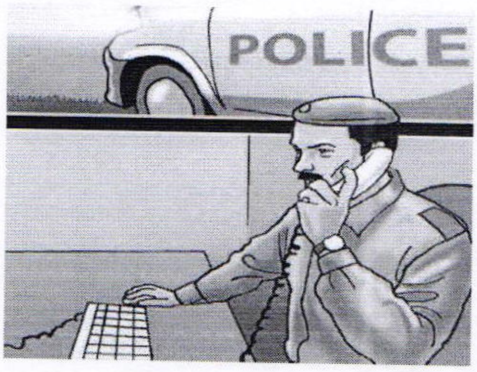
VERSUS

Union of India & Ors. …...Respondents

Printed from
THE TIMES OF INDIA

# Three hurt in blast during illegal mining

TNN | Nov 25, 2019, 12:03 PM IST




JAIPUR: Three villagers were injured while using explosives for illegal mining in Buchara village of Kotputli on Sunday morning. Two of them suffered minor injuries but the third person was grievously hurt and is serious. All three have been referred to Jaipur for treatment.

Kotputli circle officer Dinesh Kumar Yadav told TOI, "Villagers informed us that three locals have been hurt due to blast in explosives. They were unlawfully mining in the dried up Buchara dam. They got injured due to explosion in the boulders." They have been identified as Santosh Meena (28), Manoj Meena (20) and Satpal Meena (30). Santosh and Manoj sustained minor injuries but Satpal was hit by a stone on his head.

According to officials, almost entire village is involved in illegal mining in Buchara dam.

"The dam has no water for many years but has few hills where mining is done illegally by the villagers who have turned it into their source of earning. The family of the three injured did not inform us. The material used by villagers as explosives is locally made. It can be dangerous if someone does not have proper knowledge of using it," Yadav added.

A case would be registered against the three accused, confirmed cops and the circle officer said, "We would register a case of illegal mining against the three who were injured. We are monitoring the condition of all three

but their families are not very forthcoming since the trio are accused of a crime. A case under relevant IPC sections would be lodged."

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL

ZONAL BENCH, BHOPAL

**Annexure 4**

IN

ORIGINAL APPLICATION NO. 90 OF 2024

ON BEHALF OF

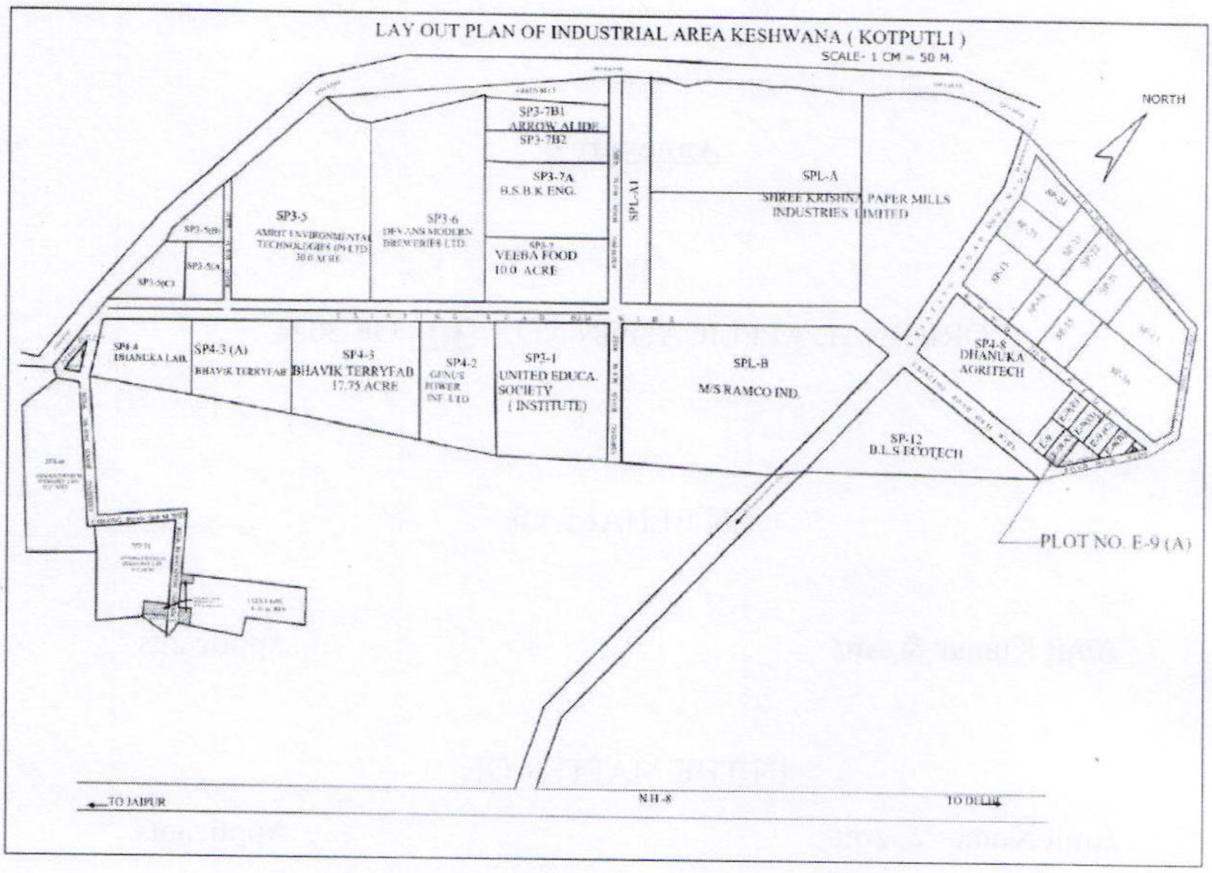
Amit Kumar & Anr …...Applicants

IN THE MATTER OF

Amit Kumar & Anr …...Applicants

VERSUS

Union of India & Ors. …...Respondents




Satellite view showing construction in Sota riverbed - Keshwani Industrial Area by RIICO

Coordinates: 27.818953, 76.225632

35

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL

ZONAL BENCH, BHOPAL

**Annexure 5**

IN

ORIGINAL APPLICATION NO. 90 OF 2024

ON BEHALF OF

Amit Kumar & Anr …...Applicants

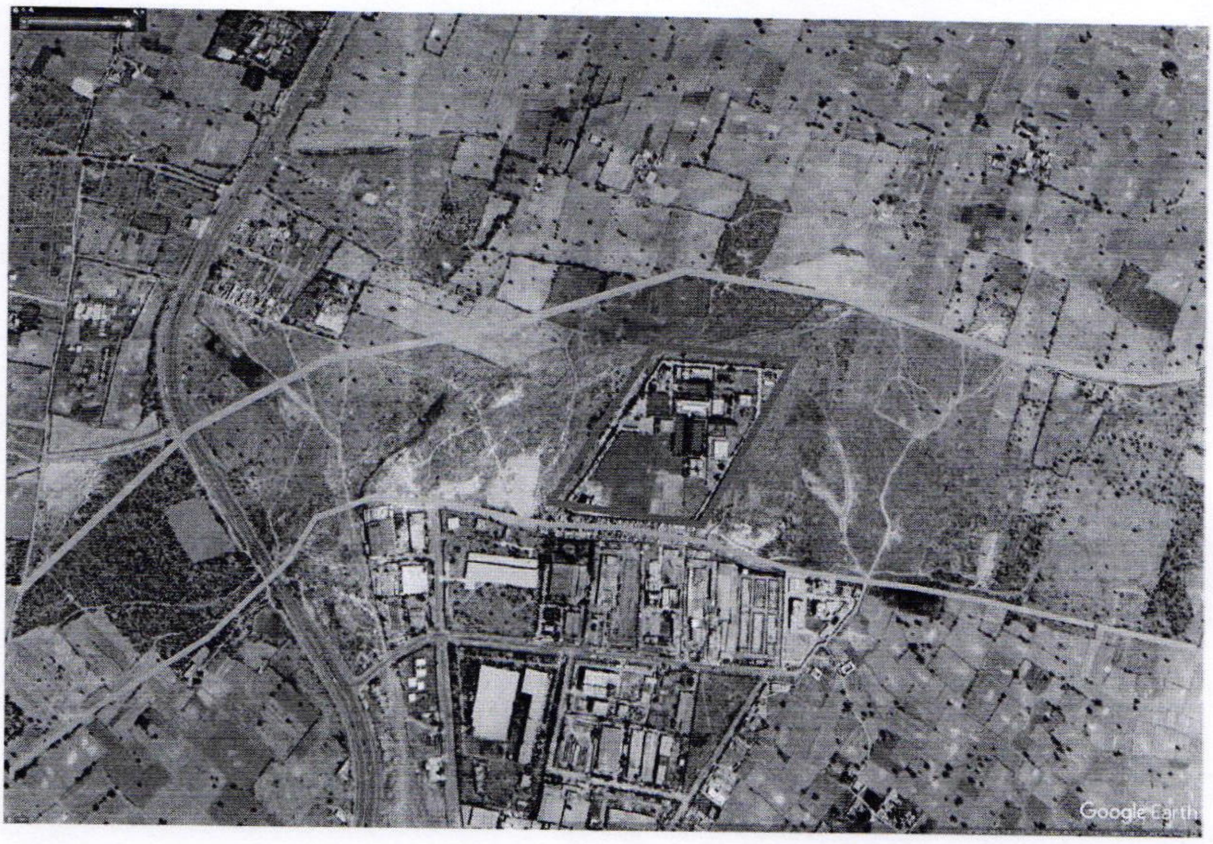
IN THE MATTER OF

Amit Kumar & Anr …...Applicants

VERSUS

Union of India & Ors. …...Respondents

36




Satellite view showing permanent construction in the dried up riverbed of Sota River

Coordinates: 27.835462, 76.266149

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL

ZONAL BENCH, BHOPAL

**Annexure 6**

IN

ORIGINAL APPLICATION NO. **90** OF 2024

ON BEHALF OF

Amit Kumar & Anr ......Applicants

IN THE MATTER OF

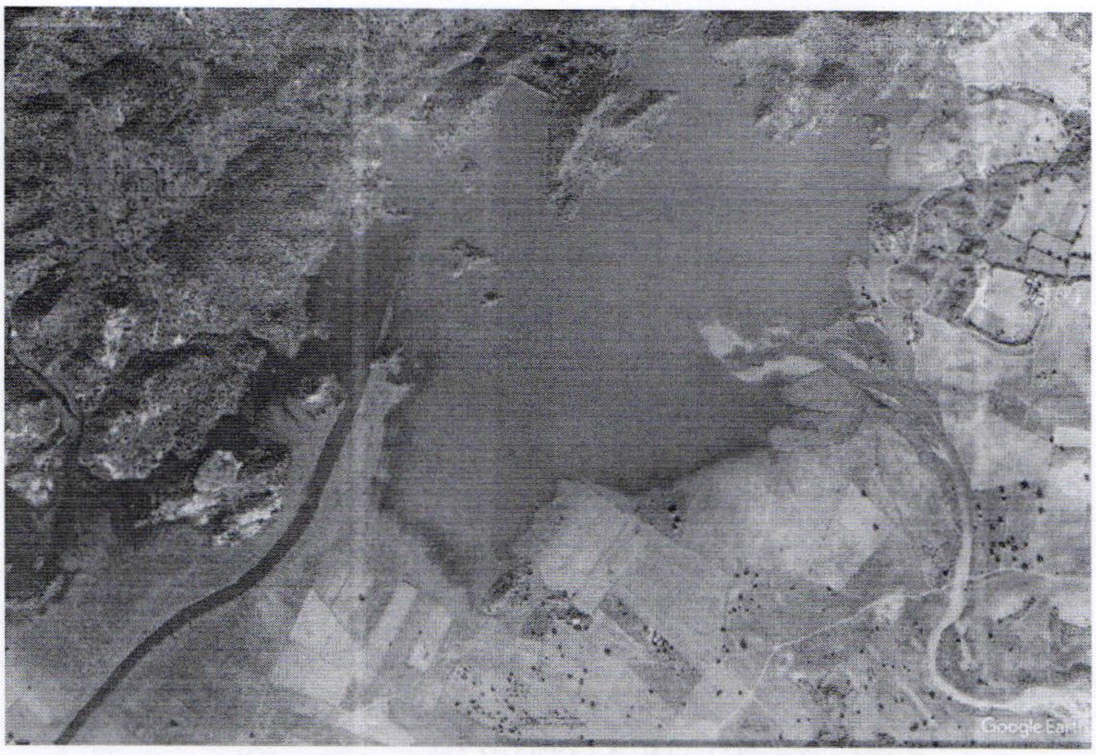
Amit Kumar & Anr ......Applicants

VERSUS

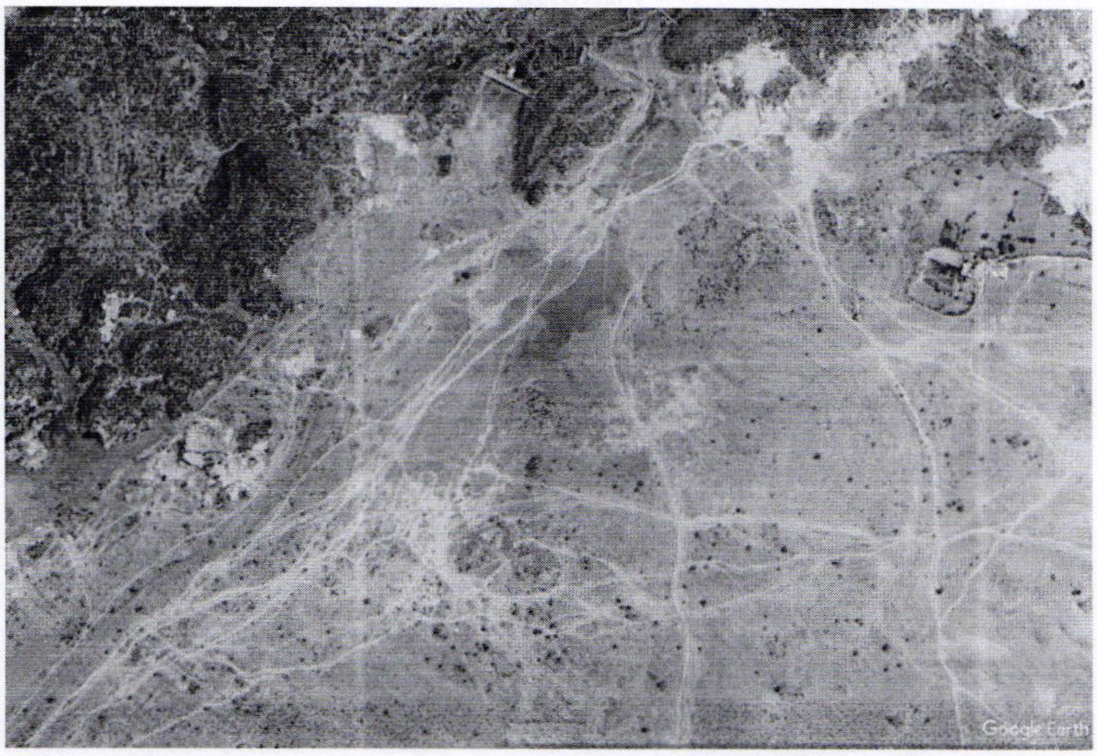
Union of India & Ors. ......Respondents

38

Satellite View of Buchara Dam on <u>29 October 2012</u>




Satellite View of Buchara Dam on <u>6 November 2022</u>




Comparison the satellite views from October 2012 and November 2022 of the water collected in Buchara Dam shows **<u>empty and dry Dam in 2022</u>**.

सत्यमेव जयते

**INDIA NON JUDICIAL**

**Government of National Capital Territory of Delhi**

₹10

**e-Stamp**

| | | |
|---|---|---|
| Certificate No. | : | IN-DL68214588515155W |
| Certificate Issued Date | : | 02-Apr-2024 12:15 PM |
| Account Reference | : | IMPACC (IV)/ dl1071903/ DELHI/ DL-DLH |
| Unique Doc. Reference | : | SUBIN-DLDL107190395642842941615W |
| Purchased by | : | AMIT KUMAR AND OTHERS |
| Description of Document | : | Article 4 Affidavit |
| Property Description | : | Not Applicable |
| Consideration Price (Rs.) | : | 0 (Zero) |
| First Party | : | AMIT KUMAR AND OTHERS |
| Second Party | : | Not Applicable |
| Stamp Duty Paid By | : | AMIT KUMAR AND OTHERS |
| Stamp Duty Amount(Rs.) | : | 10 (Ten only) |

NOTARY SANYOGITA Tis Hazari Courts DELHI Regn. No. 7517 GOVT. OF INDIA

Please write or type below this line IN-DL68214588515155W

NOTARY SANYOGITA Tis Hazari Courts DELHI Regn. No. 7517 GOVT. OF INDIA

**Statutory Alert:**

1. The authenticity of this Stamp certificate should be verified at 'www.shcilestamp.com' or using e-Stamp Mobile App of Stock Holding. Any discrepancy in the details on this Certificate and as available on the website / Mobile App renders it invalid.
2. The onus of checking the legitimacy is on the users of the certificate
3. In case of any discrepancy please inform the Competent Authority.

BEFORE THE NATIONAL GREEN TRIBUNAL, CENTRAL ZONAL BENCH, BHOPAL

ORIGINAL APPLICATION NO. 90 OF 2024

IN THE MATTER OF

Amit Kumar & Anr. ......Applicants

VERSUS

Union of India & Ors. ......Respondents

**AFFIDAVIT**

We, the undersigned applicants, do hereby solemnly state and affirm as under:

1. That we are the applicants in the Original Application (OA) of the above-captioned matter before the Hon'ble National Green Tribunal, being conversant with the facts and circumstances of the case, and we are competent to swear this affidavit.

2. That the present application is submitted by us to address the critical environmental degradation and seek the rejuvenation of the Sota River as well as the Buchara Dam in the Kotputli-Behror District of Rajasthan.

3. That we have written, read, and understood the contents of the application thoroughly and the information provided therein is based on our knowledge, beliefs, and the documents available to us.

NOTARY
SANYOGITA
Tis Hazari Courts
DELHI
Regn. No. 7517
GOVT. OF INDIA

41

4. That the annexures to the present application, are true copies of their respective originals.

Amit Kumar
(Aged 26 years)

Kailash Meena
(Aged 59 years)

PLACE: New Delhi
DATE: 02.04.2024

VERIFICATION

Verified at **New Delhi** on this **2nd** day of **April** 2024 that the contents of the above application, including the annexures and statements made therein, are correct and true to the best of our knowledge, belief, and official records. No part of it is false, and nothing material has been concealed therein.

Amit Kumar
(Aged 26 years)

Kailash Meena
(Aged 59 years)

PLACE: New Delhi
DATE: 02.04.2024

NOTARY
SANYOGITA
Tis Hazari Courts
DELHI
Regd. No. 7517
GOVT. OF INDIA

ATTESTED

NOTARY PUBLIC
DELHI (INDIA)

- 2 APR 2024